GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA UNSTARRED QUESTION NO. 162 TO BE ANSWERED ON 30TH NOVEMBER, 2015

Right to Education

†162. SHRI RAJESH RANJAN:

SHRI OM BIRLA:

SHRI RAMDAS C. TADAS:

COL. SONARAM CHOUDHARY:

SHRIMATI MEENAKASHI LEKHI:

SHRIMATI P.K. SREEMATHI TEACHER:

SHRI PRATHAP SIMHA:

SHRI SANGANNA AMARAPPA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of students benefited from the reservation earmarked for the children belonging to weaker section and disadvantageous group in private schools, under the Right to Education (RTE), Statewise;
- (b) the measures taken by the Government to monitor the private schools denying admissions to these children on the above-mentioned grounds along with the punitive action taken in this regard;
- (c) whether the Government is considering to amend the 'Right to Education Act' and if so, the details thereof:
- (d) the number of private schools in different States/UTs/closed/merged because of their inability to fulfil the norms and conditions for recognition under RTE Act, 2009 during the last three years along with the number of litigations in Courts filed by the concerned private schools; and
- (e) the number of children and teachers that have been affected by the closure of schools under this Act and the steps taken by the Government to help effected students and teachers?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT

(SMT. SMRITI ZUBIN IRANI)

(a): The Central Government reviews and monitors implementation of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. As per school based data provided on various educational indicators under Unified District Information System for Education (UDISE), 2014-15 (Provisional) 14.22 lakh students benefited from the reservation earmarked for the children belonging to weaker section and

disadvantageous group in private unaided schools, under Section 12(1)(c) of the RTE Act till September, 2014. The State-wise details in this regard are at Annexure.

- (b): The National Commission for Protection of Child Rights (NCPCR) and the State Commissions for Protection of Child Rights (SCPCR) have been entrusted with the task of monitoring protection of children's right to education under Section 31 of the RTE Act, 2009. The State Governments have set up State Commissions for Protection of Child Rights (SCPCRs)/Right to Education Protection Authority (REPA) for the purpose and notified decentralized grievance redressal systems.
- (c): There is no such proposal at present.
- (d) & (e): All State Governments and UT Administrations had been requested to inform about the schools which were shut down due to non-compliance of RTE norms. As per information received from States/UTs, Punjab has reported closure of 1170 schools, Himachal Pradesh 4 schools and Madhya Pradesh 998 schools due to failure to maintain the norms under the RTE Act.

As per the proviso to Section 18(3) of the RTE Act, 2009, the competent authority, while withdrawing the recognition of a school, shall issue an order containing a direction as to which of the neighbourhood school, the children studying in the derecognized school, shall be admitted.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 162 TO BE ANSWERED ON 30TH NOVEMBER, 2015 ASKED BY SHRI RAJESH RANJAN: SHRI OM BIRLA: SHRI RAMDAS C. TADAS: COL. SONARAM CHOUDHARY: SHRIMATI MEENAKASHI LEKHI: SHRIMATI P.K. SREEMATHI TEACHER: SHRI PRATHAP SIMHA: SHRI SANGANNA AMARAPPA REGARDING "RIGHT TO EDUCATION"

Statement showing State-wise details of students benefitted from the reservation earmarked for the children belonging to weaker section and disadvantageous group in private schools, under the RTE Act

Sl. No.	State/UT	Total Number of children got admission under section 12(1)(c) in Private Schools
1.	ANDAMAN & NICOBAR ISLANDS	365
2.	ANDHRA PRADESH	0
3.	ARUNACHAL PRADESH	4135
4.	ASSAM	38600
5.	BIHAR	48820
6.	CHANDIGARH	1702
7.	CHHATTISGARH	54976
8.	DADRA & NAGAR HAVELI	39
9.	DAMAN & DIU	110
10.	DELHI	77557
11.	GOA	118
12.	GUJARAT	50158
13.	HARYANA	63703
14.	HIMACHAL PRADESH	3674
15.	JAMMU & KASHMIR	18152
16.	JHARKHAND	4530
17.	KARNATAKA	133460
18.	KERALA	15190
19.	LAKSHADWEEP	0
20.	MADHYA PRADESH	269255
21.	MAHARASHTRA	63219
22.	MANIPUR	5484
23.	MEGHALAYA	3938
24.	MIZORAM	501
25.	NAGALAND	1282
26.	ODISHA	1014
27.	PUDUCHERRY	931
28.	PUNJAB	30623
29.	RAJASTHAN	256835
30.	SIKKIM	1226
31.	TAMIL NADU	113344
32.	TELENGANA	195
33.	TRIPURA	2573
34.	UTTAR PRADESH	46415
35.	UTTARANCHAL	40127
36.	WEST BENGAL	69762
	TOTAL	1422013

Source: UDISE 2014-15(Provisional)